

for fertilizers in terms of nitrogen during 1961-62.

Investment Target for Third Plan

1931. Shrimati Ila Palchoudhuri:

Will the Minister of Planning be pleased to state:

(a) whether it is a fact that the total investment target during the Third Five Year Plan has been raised to Rs. 10,400 crores as against that of Rs. 10,200 crores envisaged in the draft plan;

(b) if so, the reasons for the increase; and

(c) the items which will be covered by the increased amount?

The Deputy Minister of Planning (Shri S. N. Mishra): (a) Yes, Sir.

(b) The target of total investment during the Third Plan was provisionally revised in the light of fresh estimates of resources available for financing the Third Plan.

(c) The details are under further scrutiny and will be given in the Report on the Third Five Year Plan.

Sanctions against South Africa

***1932. Shri Harish Chandra Mathur:**

Will the Prime Minister be pleased to state:

(a) what action is being taken against South Africa in pursuance of U.N. Resolution for sanctions and collective and unilateral action by various Governments; and

(b) what other countries we have consulted in the matter and what is the reaction?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):

(a) The action which various Governments propose to take in pursuance of the U.N. Resolution is for those Governments to consider. In so far as the Government of India are concerned, they were the first in the field in imposing a ban in 1944 on the entry into and movement in India of South

African nationals of non-Indian origin. This was followed by a ban in 1946 on all imports from, and exports to, South Africa. These bans continue to be in force.

(b) The Government of India are in constant touch with friendly governments in this matter through their Permanent Mission at U.N. Headquarters and elsewhere. No new consultations are called for at the present time.

Agricultural Land for Displaced Persons

*1941. { **Pandit K. C. Sharma:**
Shri Balmiki:

Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether agricultural land allotted on lease to the displaced persons from West Pakistan is going to be allotted to them on permanent basis;

(b) if so, whether this will also apply to the seasonal allottees who are in continuous possession of the agricultural land on lease basis; and

(c) whether applications have been invited from the allottees concerned?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) and (b). In Punjab the evacuee agricultural lands were allotted on Quasi-permanent basis. Those who were not entitled to the allotment on that basis were given land on annual leases. Outside Punjab, allotments were made on temporary basis. The Quasi-permanent allotments in Punjab and the temporary allotments outside Punjab are being made permanent in accordance with the provisions of Displaced Persons (Compensation & Rehabilitation) Rules, 1955. The lessees in Punjab who are in continuous possession from Kharif 1957 have also been permitted to purchase the rural agricultural land in their possession at Rs. 450 per standard acre. Outside Punjab, the